

(ख) यदि हां तो गंगा नदी के पानी के बटवारे में आयोग ने क्या निर्णय किया ?

सिंघाई और विद्युत मंत्री (श्री कृष्ण चन्द्र पन्त) (क) और (ख) जी हां । सयुक्त नदी आयोग की सातवीं बैठक 28 फरवरी से 2 मार्च 1974 तक नई दिल्ली में हुई थी इस बैठक में गंगा के जल के विभाजन पर विचार नहीं किया गया था ।

#### Supply of Power by Sugar Factories

\*458. SHRI NAWAL KISHORE SINHA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government are aware that sugar factories in the country can supply 1600 million KWH of electricity to the public; and

(b) if so, the reaction of Government thereto and steps taken to use this power?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). The Government have examined the suggestion made from time to time for utilisation of power plants in sugar factories for electricity supply to the public utility system grid. Even if it were possible to arrange to utilise the entire installed generating capacity (of the order of 200 MW) of the plants in sugar factories when the plants may be available in the non-crushing season, the energy contribution could be only a fraction of one per cent of the country's requirements. Further, even generation of energy of this order will not be feasible without the conversion of boilers to use coal in addition to bagasse as fuel and addition of balancing equipment and facilities to the existing installations in the sugar factories at considerable capital cost. The power plants in the sugar factories are relatively small with capacities ranging from 0.5 to 5 MW and their locations are distributed over a large area. The cost of conversion of the

boilers to use coal as an additional fuel, addition of balancing equipment and facilities and necessary strengthening of the transmission and distribution system to utilise the power generated by these isolated small power stations will be disproportionate to the benefits to be derived. The proposition, apart from being not economical, will not help in relieving the existing power shortage immediately or to any significant extent.

#### Locomen strike for implementing 10-hours duty on Northeast Frontier Railway

\*460. DR RANEN SEN  
SHRI P M MEHTA

Will the Minister of RAILWAYS be pleased to state

(a) whether recently in the Northeast Frontier Railway there was a strike by locomen on the demand for implementation of the 10-hours schedule which was agreed upon by Government,

(b) whether Government took deterrent action against the worker who had joined the strike,

(c) if so, reasons therefor, and

(d) what were the reasons for the delay in implementing the agreement?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) (a) to (d). Some Loco Running Staff on Northeast Frontier Railway on their own started claiming rest on completion of 10 hours duty from the time they signed on at the starting station loco shed since 16th February 1974. Disciplinary action has been initiated against defaulting staff for participation in the agitation and wilful disobedience of extant orders, in addition to the action taken under section 100-A of Indian Railway Act.

There was no provision in the original statement of 13th August, 1973 that the 10 hours duty will be introduced within a specified limit; rather it was stated that the mode and manner of implementation would be worked out.